

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.45/2002

Tuesday this the 15th day of January, 2002

**CORAM**

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. P.Raghavan, Civil Cook No.1246365,  
Defence Security Corps Centre,  
Cannanore.13.
2. M.C.Sekhar, Civil cook No.14450039,  
Defence Security Corps Centre,  
Cannanore.13.
3. R.K.Krishnan,  
Civil Cook No.1247172,  
Defence Security Corps Centre,  
Cannanore.13.
4. N.Chellappan Nair,  
Civil Cook No.14305926,  
Defence Security Corps Centre,  
Cannanore.13.
5. N.Sundareshan,  
Civil Cook No.9635062,  
Defence Security Corps centre,  
Cannanore.13.
6. A.Kunjappan,  
Civil Cook No.1380164  
Defence Security Corps Centre,  
Cannanore.13.

Applicants

(By Advocate Mr. C.S.G. Nair)

V.

1. The Commandant,  
Defence Security Corps centre,  
Cannanore.13.
2. The Director General,  
Defence Security Corps centre,  
G.S.Branch, Army H.Q.  
West Block III, Ramakrishnapuram,  
New Delhi.

contd....

3. Union of India,  
represented by the Secretary,  
Ministry of Defence,  
South Block, New Delhi.1. ...Respondents

(By Advocate Mr.K.R.Rajkumar

The application having been heard on 15.1.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The common grievance of the applicants six in number who are Civil Cooks under the Defence Security Corps Centre is that even though all of them have completed 24 years of service, they have not been granted second financial upgradation to the scale of Rs.4000-100-6000 with effect from 9.8.99 under the Assured Carrier Progression Scheme despite their request made in their representation in that behalf. The applicants have therefore, filed this application for a direction to the respondents to grant second financial upgradation to them in the scale Rs.4000-100-6000 with effect from 9.8.99 and for an alternative direction to the Ist respondent to dispose of Annexures.A2 to A7 representations within a stipulated time.

2. When the application came up for hearing, learned counsel on either side submit that the application may be disposed of with a direction to the Ist respondent to consider Annexures.A2 to A7 representations submitted by the applicants and to give them appropriate replies within a reasonable period.

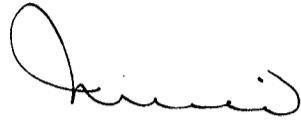
3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the Ist respondent to consider Annexures.A2 to A7 representations of the applicants and to give them

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appropriate replies within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 15th day of January, 2002



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN  
VICE CHAIRMAN

APPENDIX

**Applicants' Annexures:**

1. A-1 : A true copy of the O.M.No.35034/1/97 Estt. (D) dated 9.8.1999 of the Department of Personnel & Training.
2. A-2 : A true copy of the representation dt.5.6.2001 submitted by the 1st Applicant.
3. A-3 : A true copy of the representation dt.5.6.2001 submitted by the 2nd Applicant.
4. A-4 : A true copy of the representation dt.5.6.2001 submitted by the 3rd Applicant.
5. A-5 : A true copy of the representation dt.5.6.2001 submitted by the 4th Applicant.
6. A-6 : A true copy of the representation dt.5.6.2001 submitted by the 5th Applicant.
7. A-7 : A true copy of the representation dt.5.6.2001 submitted by the 6th Applicant.

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